

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1878
ANSWERED ON:22.11.2010
REVISION IN WAGES
Karunakaran Shri P.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the minimum wages of the casual labour and part time contingent employees working in the Department of Posts has been revised with effect from 1st January, 2006;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) & (b) The wages of Full Time Casual Labourers, conferred with temporary status, have been revised with effect from 01st Jan 2006. The wages of Casual Labourers not conferred with temporary status and other Part Time Casual Labourers have not been revised.

(c) Consequent upon re-designating of the post of Group D as Multi Tasking Staff, steps have been undertaken by the Department to first streamline the engagement of the casual labourers and part time casual labourers before revision of wages.